

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

(Arising out of impugned final judgment and order dated 07-07-2014 in WP No. 17601/1995 passed by the High Court Of Judicature At Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

Date : 21-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s)

Mr. Gaurav Singh, Adv.
Mr. Rohit K. Singh, AOR

Mr. Arup Banerjee, AOR
Mr. R.K. Dey, Adv.
Mr. Sanjeev Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Letter for adjournment has been circulated by the learned counsel for the respondent no. 1. List in the week commencing 17.05.2022.

(Arushi Suneja)
Sr. P.A.

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS